

Annexure – 7

Name of the corporate debtor: M/s ALCOCK ASHDOWN (GUJARAT) LIMITED; Date of commencement of CIRP: 08/03/2021; List of creditors as on:-11/04/2022

List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim Provisionally admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable						
1.	Municipal Corporation of Greater Mumbai	State	28/03/2021	602342	602342	operational creditors	--	--	--	--	--	--	--	--	--	--
2.	Ministry of Finance (CBIC), Assistant Commissioner, Custom Division, Bhavnagar*	State	03/11/2021	150465200	1	operational creditors	---	--	--	--	150465199	--	--	--	--	-

***Note:-Against claim of Rs.15,04,65,200/- corporate debtor has filed appeal before Customs Appellate Authority. Due to pendency of the matters before the authority and due to the matter being under dispute, the entire claim amount has been considered with a notional amount of Re. 1 (Indian Rupee One only), relying upon the Hon'ble Supreme Court judgement in the matter of Essar Steel India Limited, Committee of Creditors v. Satish Gupta & Ors. [Reported in (2020) 8 SCC531] Para 155. Till the outcome of the litigation the said amount will be treated as contingent liability.**